

8

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER : :

PETITION NUMBER : **TCP/162/2016**

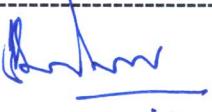
NAME OF THE PETITIONER(S) : **Sampath kumar Aandara**

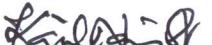
NAME OF THE RESPONDENT(S) : **M/s Sculpt Design Consultancy Pvt Ltd & 2 Others**

UNDER SECTION : **397/398**

**S.No. NAME (IN CAPITAL)
SIGNATURE** **DESIGNATION**

REPRESENTATION BY WHOM

1. V. SUBRAMANIAN Counsel for Petitioner 

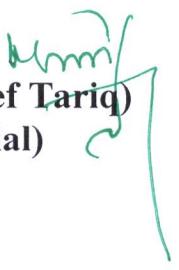
2. KAUSHIK N SHARMA. Counsel for Respondent. 

ORDER

Shri V. Subramanian, Counsel for petitioner present. Shri Kaushik N. Sharma, Counsel for respondent present. Counsel for petitioner filed a Memo pertaining to the settlement agreement between the parties. However, Counsel for petitioner has raised an issue that his client has not given any instructions to confirm the terms of settlement and in addition to that he also stated that the Professional fee that has been fixed was not paid by the petitioner. This Bench has issued notice

directing the Counsel for Petitioner to communicate the order of this Bench for the appearance of the petitioner. Pursuant to the direction issued by this Bench, the Counsel for petitioner has filed a Memo stating that the petitioner has instructed him that his personal appearance may be dispensed with and he, in addition to that has stated that his Professional fee has also been paid by the petitioner. Now, counsel for petitioner is confirming the terms of settlement between the parties on behalf of the petitioner which stands recorded.

Based on the submissions of the counsel for petitioner and the memo dated 11/12/2016, that has been filed by the counsel for respondents before this Bench on 27/12/2016, the CP is disposed of, in terms of the settlement agreement, which shall form part of this order. However, the interim order, if any, made in the CP stands vacated.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)